

**449**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**Written Submission/Objections by Applicant**

In

ORIGINAL APPLICATION NO. 511 OF 2023

IN THE MATTER OF

Priyank Bharati

APPLICANT IN PERSON

Versus

State of Uttar Pradesh through its Chief Secretary and ors.

RESPONDENTS

**INDEX**

S.No	Particulars	Page No.
1.	Objections by Applicant	01-13
2.	Affidavit	14
3.	ANNEXURE 1	15-18
4.	ANNEXURE 2	19-25
5.	ANNEXURE 3	26-27
6.	ANNEXURE 4	28-30
7.	ANNEXURE 5	31-37



**Priyank Bharati**

**Applicant in Person**

**Date : 06.12.2024**

**Place : Meerut**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

Written Submission/Objections by Applicant

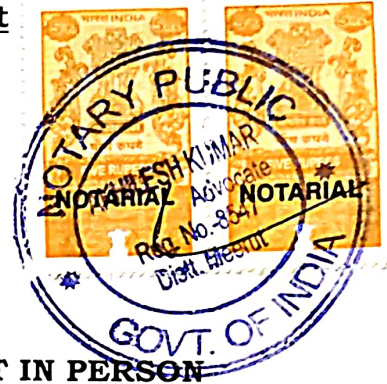
In

ORIGINAL APPLICATION NO. 511 OF 2023

IN THE MATTER OF

Priyank Bharati

APPLICANT IN PERSON



Versus

State of Uttar Pradesh through its Chief Secretary and ors.

RESPONDENTS

Written Submission/Objections by Applicant

**MOST RESPECTFULLY SHOWETH;**

I, Priyank Bharati, aged about 36 years, resident of 148/4 Jagriti Vihar, Meerut - 250004, Uttar Pradesh, do hereby solemnly affirm and declare as under:

1. That on **05.08.2024**, the Hon'ble Tribunal, in its order, stated that:

3. Applicant has filed the objection to the report on 04.08.2024 taking the plea that the report so submitted by the DM, Meerut is incorrect.

4. Learned counsel for the State seeks time to examine the objection and file fresh report.

However, no report has been submitted in response to the objection to date.

2. That on **22nd November 2024**, the **Nayab Tehsildar of Hastinapur** stated that no construction work was ongoing in the area. However, contrary to this assertion, construction activities have continued



unabated in Hastinapur. This fact highlights the complete failure of the Respondent No. 3 in effectively discharging its duties and ensuring compliance with the law. The construction photos are attached herewith and marked as **ANNEXURE 1**

3. That, to date, the respondents have not filed a single reply addressing the objections raised, thereby failing to respond in compliance with their legal obligations.
4. That the Respondent No. 3 has not placed on record the Khataunis of Budhi Ganga SINCE from **Fasli Year 1359 to present in front of the Hon'ble Tribunal.**
5. The officials of Tehsil Mawana have consistently failed to provide an accurate and consistent assessment of the land associated with Budhi Ganga. On each successive date, the submitted data has changed. The initial report, dated **26.10.2023** (page 181), identified only **7 villages.**

Subsequently, on **12.01.2024** (pages 225-237), the data was revised to include **59 villages.**

On **03.08.2024**, the data was further altered and diluted by incorporating another tributary.

**The reports are altered on each successive dates.** The officials are completely failed to give accurate land data of Budhi Ganga. Approximately one year has elapsed, yet an accurate report has not been submitted before the Hon'ble Tribunal.

6. That the report (dated 3<sup>rd</sup> August 2024) has not been prepared based on accurate facts and figures. In many villages, the 1359 F Khatauni/Khasra records are missing, and the report has been compiled using the 1360 F or subsequent fasli year Khatauni. Additionally, in several villages, CH41/45 records were used to prepare the report. **As a result, the actual land status of Budhi Ganga has not been accurately documented to date.**

7. That illegal encroachment of Saifpur Firozpur, Hastinapur Kaurvan, Hastinapur Pandavan, Gajupura, Shimla, Kishorpur, Nangla Gusai,



Mishripur etc villages factual report is not submitted in front of Hon'ble Tribunal.

8. That Hastinapur **1359 F** Record of Right (*Khatauni*) of Budhi Ganga are not available in Tehsil Mawana and not available in District Record Room (*Abhilekhagar*) but the **page no 374 point 2 of report** states that in 4 villages the land increases from 1359 F to present records. But when **1359 F** is not available than how is it possible. The non availability of the document is attached herewith and applicant wrote a letter to Chairman, Board of Revenue Lucknow for this important document and marked as **ANNEXURE 2**.
9. That in the report submitted on **August 3, 2024**, before the Hon'ble Tribunal contains significant inaccuracies, **blending facts with misleading information**. It appears that the report has conflated the Budhi Ganga River land with land from another tributary thereby creating a diversion intended to mislead the Hon'ble Tribunal.
10. That on page no 374 the report shows the distribution of **347.1936 Ha** of land:

	Land in Hectare
Total Land as per the report dated 03.08.24 page 374	611.9473
Land in Present Records	264.7537
	<b>347.1936</b>

**The report failed to identify the 347.1936 Ha of land as mentioned in point no 2 page 374 of report.**

11. That in report **page 374 point 2(b)** states that "Also the proceedings of cancellation of lease allotment on approximately **46.519** hectares are pending in the Court of Additional District Magistrate (E) and Additional District Magistrate (Judicial), Meerut. But according to the detailed chart provided in the report states only **2.581 Ha** of land which is pending in the Court of Additional District Magistrate (E) and Additional District Magistrate (Judicial), Meerut. That means again reports mislead the fact, the pending cases are only for **2.581 Ha** not **46.519 Ha**. The actual data is in this way (according the report filed on Aug 3<sup>rd</sup>, 2024) :

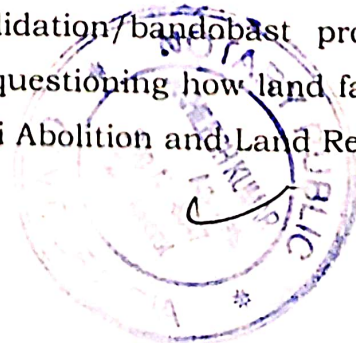
S.No	Village	Case No.	Land (in Hectare)
1	Nangla Gusai	D202311520003647	0.9490
2	Guda	D202411520002970	0.7340
3	Agwanpur	D202311520009567	0.354
4	Kishorpur	D202411520003450	1.2650
5	Gesupur Shumali	D202411520005530	0.1900
6	Gesupur Janubi	D202411520003265	0.2150
7	Akbarpur Icchabad	D202411520002974	1.012
8	Himayupur	D202411520006968	1.215
			<b>2.581 Ha</b>

**12. That the Respondent No. 3 has failed to submit the report regarding ongoing illegal constructions.** It is further submitted that Respondent No. 3 has also not furnished the land records of Hastinapur before the Hon'ble Tribunal. The said land is the site of ongoing illegal constructions, and instead of taking action to halt such activities, Respondent No. 3 has misled the Hon'ble Tribunal, thereby abdicating their duty to address the matter in accordance with the law. The illegal construction is not stopped in Hastinapur on Budhi Ganga land or in catchment area shows complete failure. The photograph and news published on illegal construction on the land of Budhi Ganga/catchment are attached herewith and marked as **ANNEXURE 3**.

**13.** That one year passes over the Respondent No. 3 not submit the report on illegal constructions on river Bed/catchment area of Budhi Ganga.

**14.** That RTI filled to Board of Revenue Lucknow dated **10 Sept 2024** wide reference number DPTRB/R/2024/80184 to know the fact about allotment on reserved land under **section 132** of Uttar Pradesh Zamindari Abolition and Land Reforms Act 1950 (presently Section 77 (1) of Uttar Pradesh Revenue Code 2006). The true copy of RTI Filed and reply of Board of Revenue Uttar Pradesh is attached herewith and marked as **ANNEXURE 4**.

**15.** That continuous letters have been sent to **Respondent No. 7**, urging them to examine the consolidation/bandobast process concerning Budhi Ganga, specifically questioning how land falling under Section 132 of the UP-Zamindari Abolition and Land Reform



Act, 1950 (presently Section 77 (1) of Uttar Pradesh Revenue Code 2006), could be included in the consolidation/bandobast process. However, to date, no concrete action has been taken by Respondent No. 7. The copies of letters issued by Respondent No 7 are attached herewith and marked as **ANNEXURE 5**.

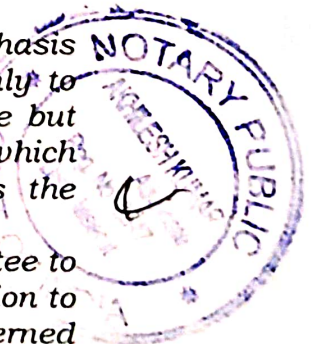
16. That in the matter of Budhi Ganga due to negligence the traces of ancient wisdom are lost. As previously shown on page no 274, 279 and 279-287 the illegal construction work on the river bed. The officials set aside all the rulings set by Hon'ble Supreme Court. This shows that rulings/guidelines/ judgements of Hon'ble Supreme Court/Hon'ble High Courts/ Hon'ble NGT don't exist in the premises of Tehsil Mawana.
17. That One river is on the verge of disappearing, yet **Respondent No. 1** has, to date, failed to take any action.
18. That **for the purpose of obtaining an accurate and factual report, the Hon'ble Tribunal may be pleased to constitute a High-Level Committee.**

**Precedents established by the Hon'ble Supreme Court and Hon'ble High Courts.**

1. That in the matter of Mirza Abid Beg vs State of UP & ors, Civil Appeal No(s).1904/2020, Hon'ble **Supreme Court** on 16. July.2024 held that:

*3. We must record here with a great deal of emphasis that it is the paramount duty of the State not only to protect the ponds/lakes/water bodies in the State but also to ensure that ponds/lakes/water bodies, which have been illegally filled in, are restored. It is the Constitutional duty of the State to do so.*

*5. An advance notice shall be given by the Committee to the appellant of the time and date fixed for inspection to enable the appellant to remain present at the concerned site. We make it clear that we are granting permission only to the appellant to remain present at the time of inspection and the appellant will ensure that no other person accompanies him at the time of inspection.*



2. That in the matter of Joginder and another vs State of Haryana and others Special Leave Petition (Civil) No 1829 of 2021, **Hon'ble Supreme Court** held that:

9. *At this stage, the decision of this Court in the case of Jagpal Singh (supra) is required to be referred to. In the said decision, this Court had come down heavily upon such trespassers who have illegally encroached upon on the Gram Sabha/Gram Panchayat Land by using muscle powers/money powers and in collusion with the officials and even with the Gram Panchayat. In the said decision, this Court has observed that "such kind of blatant illegalities must not be condoned". It is further observed that "even if there is a construction the same is required to be removed and the possession of the land must be handed back to the Gram Panchayat". It is further observed that "regularizing such illegalities must not be permitted because it is Gram Sabha land which must be kept for the common use of the villagers of the village".*

*In view of above also, the prayer of the petitioners for regularization of their illegal occupation of the panchayat land cannot be accepted.*

3. That **Hon'ble High Court of Judicature at Allahabad** in the matter of Om Prakash Verma & others vs State of U.P. Thru Secretary Revenue and others in **MISC.BENCH No.- 6472 of 2012** (Neutral Citation No. - 2014:AHC-LKO:19038-DB) held that :

*We may emphasize that the scheme contained in Section 122-B (1) and (2) not only empowers the Assistant Collector to act upon the information received from the Land Management Committee or from the local authority concerned but it empowers the Assistant Collector to act on the information received otherwise as well. The occurrence of word 'otherwise' in sub-section (2) of Section 122-B widens the source of information on which the Assistant Collector can act and take appropriate proceedings for eviction of unauthorized/illegal occupants. The initiation of proceedings by the Assistant Collector is not confined only on the information received from the Land Management committee or local authority concerned but the Assistant Collector can act and initiate proceedings on an information received by him 'otherwise' as well. The word 'otherwise' occurring in subsection (2) of Section 122-B of the Act entitles even a third person i.e. a person other than the land management committee or a local authority to furnish information about unauthorized occupation of the gaon sabha land to the Assistant Collector, who on being satisfied that*

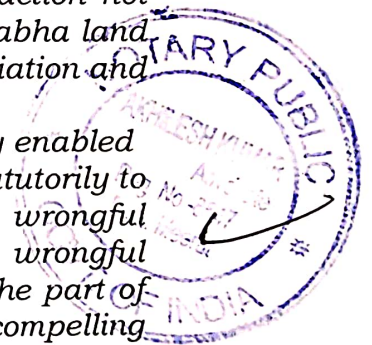
property has been damaged/misappropriated or is being illegally occupied, is duty bound to issue notice to such person. As observed above, the Assistant Collector can proceed to initiate the proceedings for removal of illegal occupation of gaon sabha land or the land belonging to a local authority not only on the report to the said effect being submitted to him by the land management committee or local authority alone but even on application made or information given to him 'otherwise', that is to say that said proceeding has to be initiated by the Assistant Collector on an application made by a person other than the land management committee or the local authority also.

4. That here it is important to quote the decision of **Hon'ble High Court of Judicature at Allahabad** in the matter of Om Prakash Verma & others vs State of U.P. Thru Secretary Revenue and others in **MISC.BENCH No.- 6472 of 2012** (Neutral Citation No. - 2014:AHC-LKO:19038-DB) :

*On a combined reading of Section 122-B, Rule 115-C and Rule 115-D, we have no hesitation to hold that U.P.Z.A & L.R. Act and Rules contain an adequate and appropriate procedure and statutory mechanism to take action not only to evict the illegal occupants from gaon sabha land but also to refrain any person from misappropriation and wrongful occupation of all gaon sabha lands.*

*Even when the State Legislature has purposely enabled the district authorities by empowering them statutorily to take appropriate action for removal of wrongful occupation and refraining the persons from wrongful occupation of gaon sabha land, in action on the part of the district revenue authorities appears to be compelling aggrieved persons to prefer writ petitions under Article 226 of the Constitution of India before this Court. **This makes it clear that district authorities are not acting in accordance with the aforesaid quoted provisions which is resulting in ever increasing reported cases of unlawful occupation of gaon sabha land.***

*Though, in compliance of the orders passed in various cases by this Court and also by the Hon'ble Apex Court in the cases of **Jagpal Singh and others (supra)** and **Hinch Lal Tiwari and others (supra)**, State Government has issued various orders evolving further mechanism over and above the provisions contained in U.P.Z.A.& L.R. Act and Rules framed thereunder for eviction of unauthorized/illegal occupation from gaon sabha land, we are not hesitant to observe that the mechanism provided in the Government Orders referred*



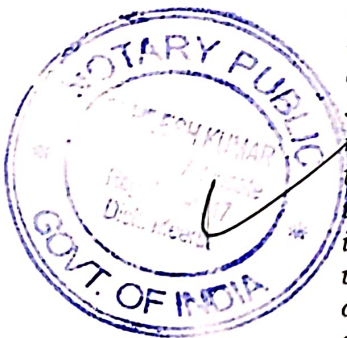
to hereinabove and in the Act and the Rules are not being followed and adhered to. The statutory duty cast on various revenue authorities of the district needs to be performed in all seriousness to enable the residents of the village concerned to enjoy the public utility land such as ponds, grazing grounds, chak roads, qabristans and khalian etc.

**We have also come across in various cases, the fact that even where after conclusion of the proceedings under Section 122-B of U.P.Z.A & L.R. Act, the orders for eviction and recovery of compensation for damages or misappropriation of gaon sabha land have been passed by the authorities concerned, the said orders are lying unattended and the same are not being executed. We cannot appreciate such state of affairs.**

Let a certified copy of this order be furnished by the office free of charge to the learned Chief Standing Counsel, who shall transmit the same to the Chief Secretary and Principal Secretary (Revenue), Government of Uttar Pradesh, Commissioner-cum-Secretary, Board of Revenue, Uttar Pradesh, Lucknow and all the Divisional Commissioners and District Collectors in the State.

5. That **Hon'ble High Court of Judicature at Allahabad** in the matter of Sadaram vs -State of U.P. Thru. Prin. Secy. Deptt. Of Revenue, Lko. And 4 Others in Public Interest Litigation (PIL) No. - 415 of 2023 (Neutral Citation No. - 2023:AHC-LKO:34404) held that :

8. It is also pertinent to indicate here that any illegal encroachment over the public utility land is not only illegal and unauthorized but the same creates serious prejudice to the villagers at large of the area and very purpose of public utility land is frustrated since such land has been encroached illegally by some persons. Therefore, by means of this order, all the competent revenue authorities of the State of U.P. are directed to take up the matter of illegal encroachments seriously and if any complaint is received from any end regarding illegal encroachment over the public utility land of the Gaon Sabha, the spot inspection should be carried out immediately by a team of revenue officials/ officers and if it is found that there is any illegal encroachment over the public utility land of the Gaon Sabha, prompt exercise removing the aforesaid illegal encroachment must be undertaken and after conclusion of the case so registered for removal of that illegal encroachment, the order passed by the competent revenue authority should be executed forthwith inasmuch as if the appropriate order for **removal of illegal encroachment is not executed well in time, the purpose of passing appropriate order for removing/ vacating the illegal encroachment would be meaningless and the illegal**



**encroachment would be persisting for quite long time. The present case is a glaring example of non-execution of the order passed by the competent authority for removing the illegal encroachments.**

Since the aforesaid direction has been issued for the entire State i.e. State of U.P., therefore, **the Principal Secretary, Department of Revenue, Civil Secretariat, U.P., Lucknow** shall issue necessary directions/ directives/ circular to ensure that the public utility land of Gaon Sabha is free from encroachment and such public utility land be utilized only for the purpose it has been recorded in the revenue record.

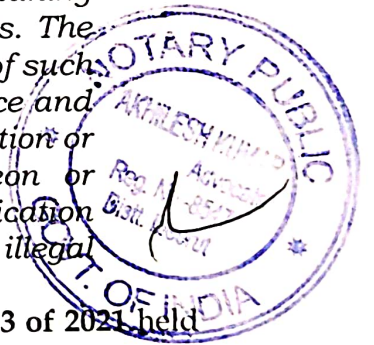
6. That **Hon'ble** Supreme Court in the Matter of **Jagpal Singh & ors. vs State of Punjab & ors** (Civil Appeal NO.1132 /2011 @ SLP(C) No.3109/2011) [Jagpal Singh and Ors. Vs. State of Punjab and Ors.; (2011) 11 SCC 396] held that :

*"23. Before parting with this case we give directions to all the State Governments in the country that they should prepare schemes for eviction of illegal/unauthorised occupants of the Gram Sabha/Gram Panchayat/poramboke/shamlat land and these must be restored to the Gram Sabha/Gram Panchayat for the common use of villagers of the village. For this purpose the Chief Secretaries of all State Governments/Union Territories in India are directed to do the needful, taking the help of other senior officers of the Governments. The said scheme should provide for the speedy eviction of such illegal occupant, after giving him a show cause notice and a brief hearing. Long duration of such illegal occupation or huge expenditure in making constructions thereon or political connections must not be treated as a justification for condoning this illegal act or for regularising the illegal possession.*

7. That Honourable Madras High Court in the W.P.No.13493 of 2021 held

that :

*The encroachments are on the water-bodies. The allotment of alternative lands to the encroachers, would only promote the tendency to encroach on the Government land and the water-bodies. For years, the Officers remained silent spectators and failed to take any action in reference to the encroachments on the water-bodies. Therefore, there is a total failure on the part of the Officers concerned to remove the encroachments on the waterbodies and even on*



catchment-areas. The encroachment of the water-bodies would lead to shrinkage of the water-bodies, destroying them to the maximum and creating acute water scarcity. At times, in the absence of storage facilities to store the water during rainy season, it causes floods.

8. That in the matter of **Sharad Kumar Dwivedi vs State of U.P. Thru. Prin. Secy. Revenue Lko. and Ors (Public Interest Litigation (PIL) No.7472 of 2021)** Honourable High Court of Judicature at Allahabad in paragraph 58 held that :

*The natural resources are limited and scarce and meant to be preserved and protected. The State holds natural resources such as land, forests, minerals etc on behalf the citizens of this country in trust. The state authorities can not allow natural resources going in the hands of unscrupulous persons who have money and muscle power or have influence in the State machinery. If one undertakes a case study regarding the wealth in the hands of people who have enjoyed power or in power, startling facts would come out that how people with absolutely no means or with limited means once occupied power became rich/ super rich and without any known source of income from calling or profession live Maharaja lifestyle in palace like houses. Once these people reach to power, they create enormous wealth for themselves not by legal and justified means but by corruption and taking control of scarce and valuable natural resources by their influence over the administration. **This Court can not shut its eyes to this alarming phenomenon.** New kind of Maharajas and princes have prop up after independence who could or have reached to power even for short period. The people are not pursuing merit as they find that merit is not recognised in this country. They believe that to earn wealth and power, one should enter politics. Politics is no longer a public service but a means to achieve power and wealth. This phenomenon must be reversed if democracy has to survive in this country and society is to be governed by rule of law. Unscrupulousness must be eschewed. Merit is to be recognised and respected .*

9. That in the case of **Panna Lal vs DM Gautam Buddh Nagar [2009 (108) S.C. R.D. 481]**, the **Hon'ble Supreme Court** observed as under

*In these circumstances, the **Principal Secretary to Government of U.P., Revenue Department, State of U.P.** is*



hereby directed to issue necessary directions to all the District Magistrates of the State of Uttar Pradesh to ensure that the encroachments on Chakroads, Drains and other Public utility lands etc. **are removed immediately after Survey** and regular spot inspection by the Revenue authorities. The District Magistrates of the Districts shall direct the Sub Divisional Magistrates or the Assistant Collectors to act instantly on receiving the complaints regarding encroachments on Chakroads, Drains and Public utility lands etc. and remove the encroachments on Chakroads, Drains and Public utility lands etc. immediately by making spot inspections and after going through the relevant records. The District Magistrates shall also direct the Sub Divisional Magistrates and Assistant Collectors to decide the disputes/complaints regarding encroachments within a month from the date of receipt of such applications/complaints from any corner and take stringent and **strict action with the help of the Police to remove the encroachments. The Sub Divisional Magistrates and the Assistant Collectors shall also make necessary and effective arrangements to stop future encroachments on Chakroads, Drains and Public utility lands by keeping constant vigil.**

10. That in the matter of Nanhe Lal Kanaujia vs - State Of U.P. Thru Addl Chief Secy Revenue Civil Sectt Lko And 7 Others in PUBLIC INTEREST LITIGATION (PIL) No. - 390 of 2022 (Neutral Citation No. - 2023:AHC-LKO:43623)

**35.** It is needless to say that for making compliance of the directions of this order, further government order/ circular etc., if need be, may be issued strictly in accordance with law. In any case, all the Competent/ concerning Revenue Officers/ Officials of the State of U.P. shall ensure that the public utility land of the Gaon Sabhas is free from illegal encroachment and as soon as the illegal encroachment is noticed, such encroachment shall be removed forthwith by adopting the due process of law inasmuch as any illegal encroachment over the public utility land of the Gaon Sabha does not only create hindrance in utilizing such land in a manner as has been prescribed in the revenue records but it also causes serious prejudice to the villagers at large who genuinely and seriously bank upon on that public utility land, e.g. pond, pasture land, Chakmarg, Khad Gaddha, Khalihan, Banjar land etc. which are beneficial for the entire village in question.

11. That in the matter of **M.C. Mehta v. Kamal Nath and Others 2000**,

**Hon'ble Supreme Court** held that :

12. .... These two articles have to be considered in the light of Article 21 of the Constitution which provides that no

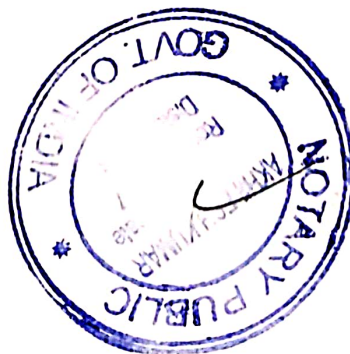
person shall be deprived of his life and liberty except in accordance with the procedure established by law. **Any disturbance of the basic environment elements, namely air, water and soil, which are necessary for "life", would be hazardous to "life" within the meaning of Article 21 of the Constitution.**

13. That in the matter of Virender Gaur and ors. vs State of Haryana and ors. in Appeal (Civil) 9151/1994 (Virender Gaur v. State of Haryana (1995) 2 SCC 577) **Hon'ble Supreme Court** held that :

*The State, in particular has duty in that behalf and to shed its extravagant unbridled sovereign power and to forge in its policy to maintain ecological balance and hygienic environment. Article 21 protects right to life as a fundamental right. **Enjoyment of life and its attainment including their right to life with human dignity encompasses within its ambit, the protection and preservation of environment, ecological balance free from pollution of air and water, sanitation without which life cannot be enjoyed.** Any contra acts or actions would cause environmental pollution. Environmental ecological, air, water, pollution, etc. should be regarded as amounting to violation of Article 21. Therefore, hygienic environment is an integral facet of right to healthy life and it would be impossible to live with human dignity without a humane and healthy environment. Environmental protection, therefore, has now become a matter of grave concern for human existence, Promoting environmental protection implies maintenance of the environment as a whole comprising the man-made and the natural environment Therefore, there is a constitutional imperative on me State Government and the municipalities, not injure to ensure and safe-guard proper environment but also an imperative duty to take adequate measures to promote, protect and improve both the man-made and the natural environment.*


For all the reasons stated above the Hon'ble Tribunal may kindly be pleased to take cognizance of all these facts and to pass appropriate orders to meets the ends of Justice and equity.

AND FOR THIS ACT OF KINDNESS THE APPLICANTS, AS IN DUTY BOUND, SHALL EVER PRAY.



Verification

Verified on this 06 day of December 2024 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.



**Priyank Bharati**

**Applicant in Person**

**Date:** 06/12/24

**Place:** Meerut

**ATTESTED**  
AKHILESH KUMA  
NOTARY MEERUT



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

Written Submission/Objections by Applicant

In

ORIGINAL APPLICATION NO. 511 OF 2023

IN THE MATTER OF

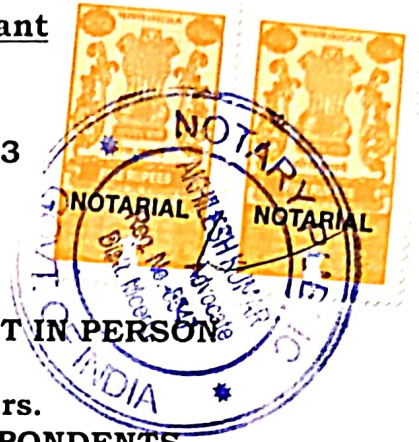
Priyank Bharati

APPLICANT IN PERSON

Versus

State of Uttar Pradesh through its Chief Secretary and ors.

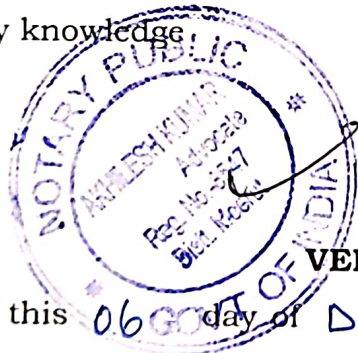
RESPONDENTS



**Affidavit**

1, Priyank Bharati , S/o, Shri. Brahampal Singh Singh aged about 36 years, R/o, 148/4 Jagriti Vihar, District Meerut, Uttar Pradesh do hereby solemnly affirm and declare as under:

1. That I am the Applicant/Applicant In Person in above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That, the statements made in above paragraphs of this affidavit is true to my knowledge



*Bharati*  
**Applicant In Person**

**VERIFICATION**

Verified on this 06<sup>th</sup> day of Dec .2024 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

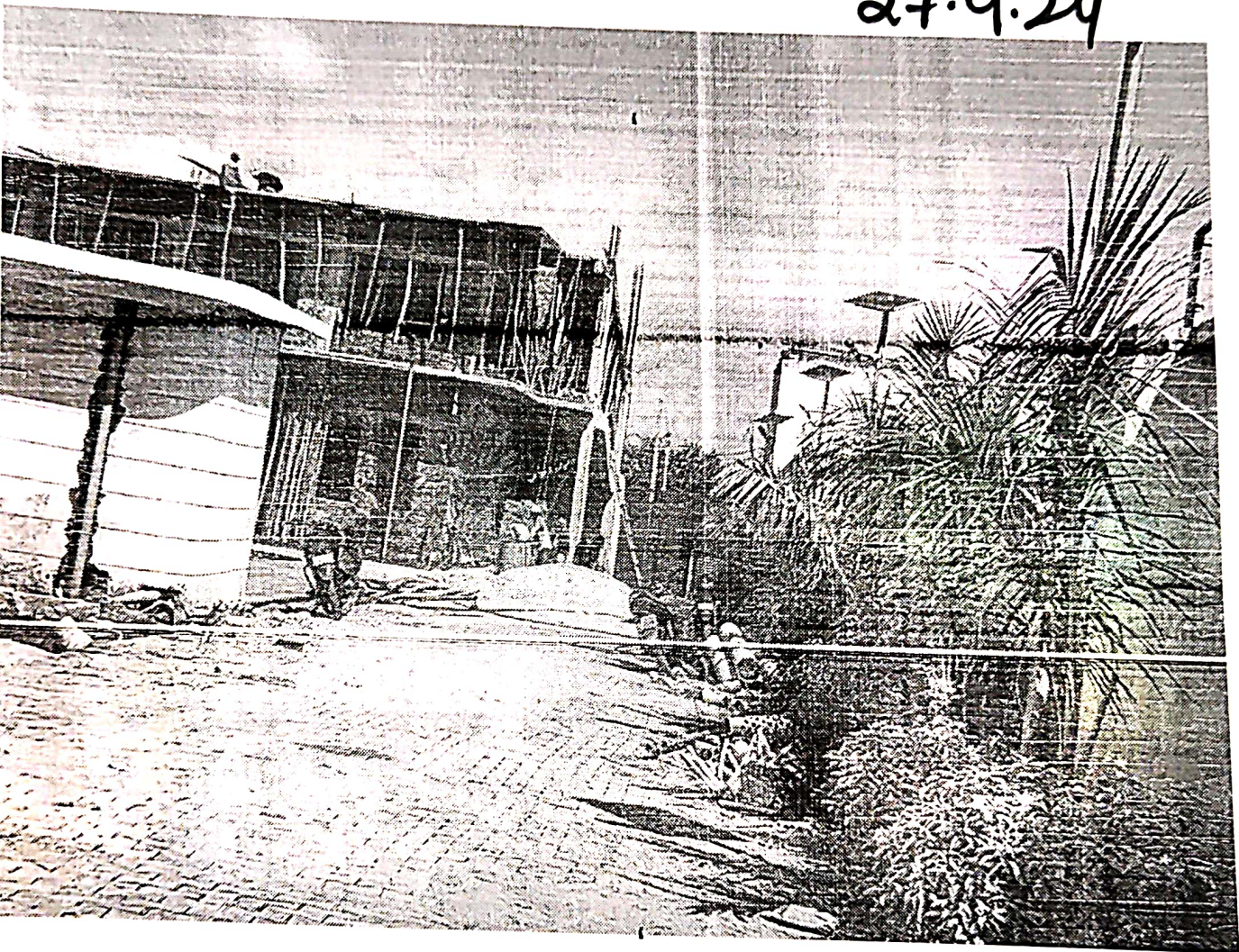
**ATTESTED:**  
*AKHILESH KUMAR*  
AKHILESH KUMA  
NOTARY MEERUT

*Bharati*  
**Applicant In Person  
/Deponent**

464  
**ANNEXURE 1**

15

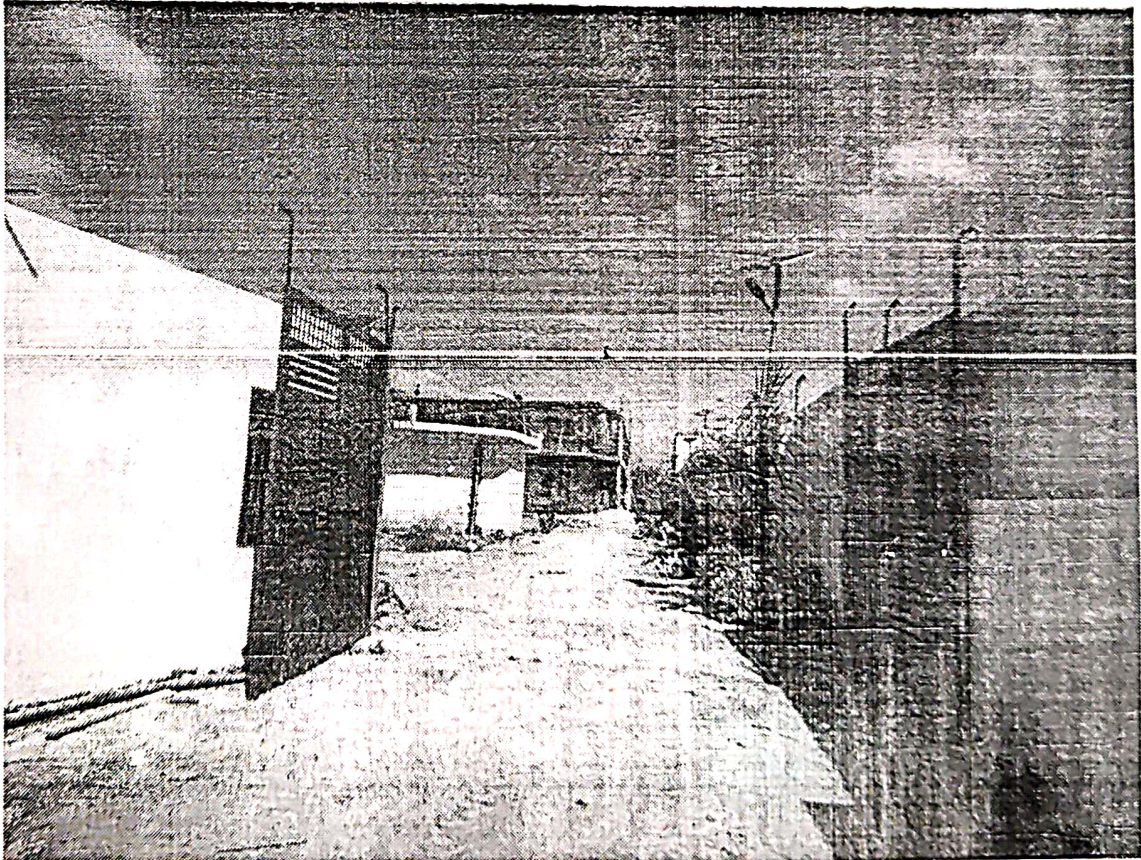
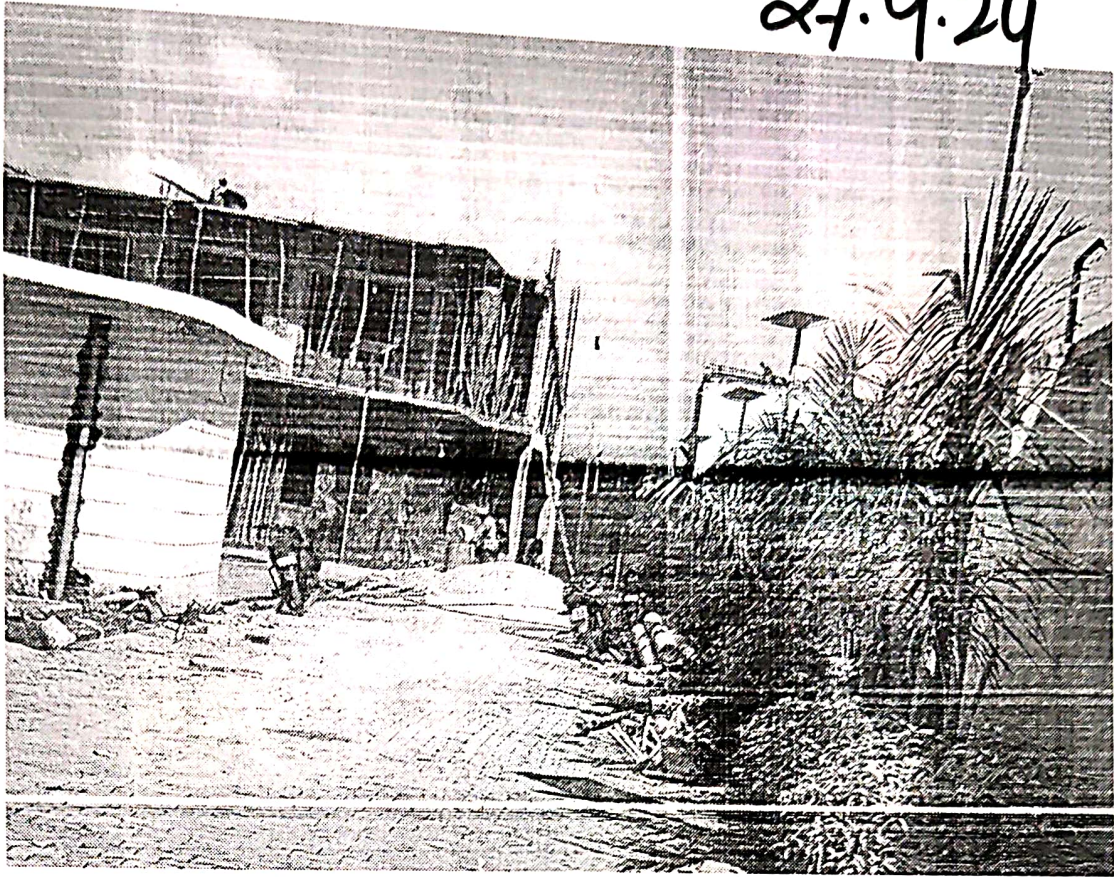
27.9.24



True Copy

*Shahali*

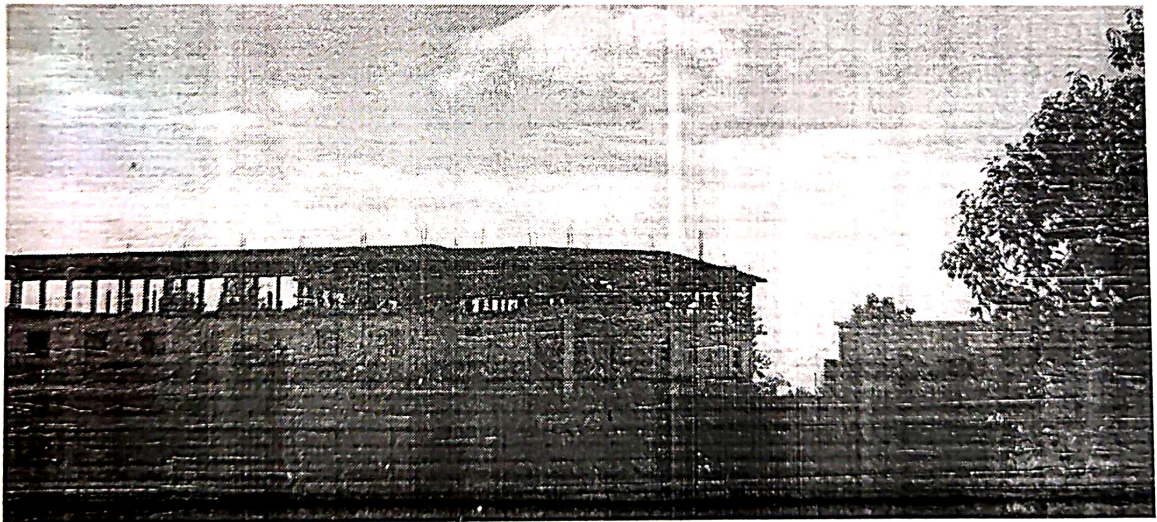
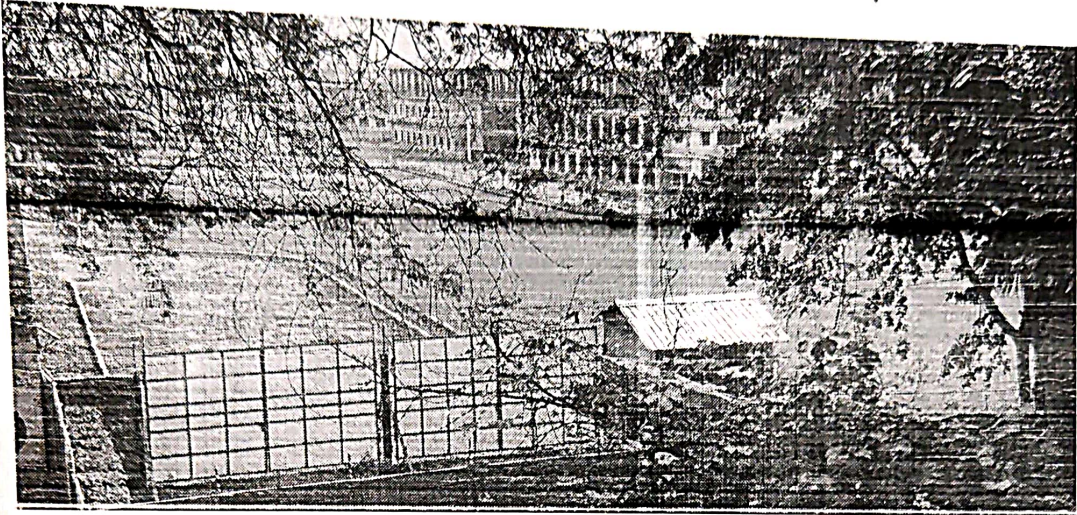
27.9.24



True Copy

*Shahali*

27.9.24



True Copy

*Shahali*

1.

# पांडव टीला स्मारक प्रतिषिद्ध क्षेत्र, फिर भी हो रहा निर्माण कार्य

## जांच शुरू

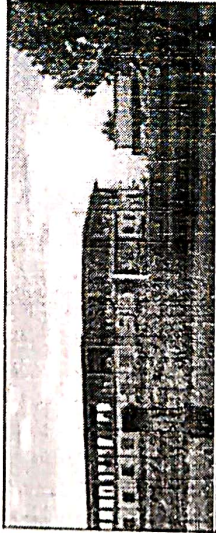
■ **नवीन कुमार हस्तिनापुर।** महाभारत काल में पांडव टीले के समीप से बहने वाली गंगा नदी का विशेष महत्व है। परंतु वह समय के साथ हस्तुनापुर के पांडव टीले से दूर चला गई। मनु उस भौगोलिक प्रवाह को आज बूढ़ी गंगा के नाम से जाना जाता है। हाल ही में एनजीटी ने उस बूढ़ी गंगा को नदी का दर्जा दिया गया है जिससे प्रशासन में सख्त हो गया है और बूढ़ी गंगा नदी के दूख क्षेत्र और पांडव टीले के समीप प्रतिषिद्ध क्षेत्र में हुए अकेच निर्माण की जांच प्रारंभ कर दी है।

## एनजीटी में विचारार्थीन

बूढ़ी गंगा पर हुए अतिक्रमण का समझा एनजीटी में चला रहा है। जिसने लेकर एनजीटी सख्त है। बूढ़ी गंगा को नदी का दर्जा मिलने ही प्रशासन सख्त हो गया है। इसी अकेच बूढ़ी गंगा के दूख क्षेत्र में हुए निर्माण को भी सर्वेक्षण किया जा रहा है।

## राष्ट्रीय स्वच्छ गंगा मिशन ने भी दिए निर्देश

राष्ट्रीय स्वच्छ गंगा मिशन ने भी सख्त रुख अफनते हुए छह अग्रस्त को सख्त कर दिया है कि नदियों के दूख क्षेत्र में किसी भी तरह का निर्माण पूर्णतः प्रतिषिद्ध रहना चाहिए। इसके वाजुद यथा अकेच निर्माण लगातार जारी रहते हैं। बूढ़ी गंगा पर कटे गए पट्टों की खरीद फरेखत का कार्य भी जारी है।



## पांडव टीले के सौ मीटर आसपास क्षेत्र घोषित किया गया है प्रतिषिद्ध

■ इस क्षेत्र में अकेच निर्माण किए जाने पर प्रशासन ने लम्बाई है रोक

## पांडव टीला स्मारक के प्रतिषिद्ध क्षेत्र में निर्माण जारी

यदि देखा जाए तो पांडव टीला और बूढ़ी गंगा का दूख क्षेत्र लगभग एक ही स्थान पर है। जिसमें पांडव टीले की दिसाओ में 100 मीटर क्षेत्र को प्रतिषिद्ध क्षेत्र घोषित किया। जिसमें किसी भी तरह का निर्माण प्रतिषिद्ध है। वही उसके आगे 200 मीटर की दूरी को विन्यमित क्षेत्र रखा गया। जिसमें दिन अनुमति के निर्माण प्रतिषिद्ध है। वाजुद इसके आज यहा बूढ़ी गंगात बनकर तैयार हो गई। एरडीएम गवाना अकित कुमार ने नाथव तहसीलदार को भेज कर कार्य रोकवाने के निर्देश दिए हैं।

## मामले में डीएम सख्त

भारतीय पुरातत्व सर्वेक्षण विभाग की उदासीनता की भंगक जैसे ही जिलाधिकारी दीपक मीणा को मिली तो उन्होंने इस सख्त में एरडीएम के अकेच पुरातत्वविद विनोद सिंह राघव तहसील प्रशासन को समस्त दस्तावेजों के साथ तस्ब किया है। परंतु अकेच निर्माण के विषय में एच वार फिर रटा रटया जबकि दिया कि अकेच निर्माण के दिवसक समय-समय पर नोटिस दिए गए हैं। वही जिलाधिकारी कार्यालय को भी पत्र भेजना बनकर कारवाई के लिए डीएम कार्यालय और अन्य प्रशासनिक अधिकारियों को ही जिम्मेदार ठहरा दिया।

*Shanti*

# 468 ANNEXURE 2

# 19



Priyank Bharati <naturalsciencetrustmrt@gmail.com>

तहसील मवाना, जिला मेरठ, हस्तिनापुर क्षेत्र की खतौनी एवं नक्शा (फसली वर्ष 1359) की प्रति उपलब्ध कराने हेतु। (मा० नेशनल ग्रीन ट्रिब्यूनल में योजित वाद संख्या 511/2023 प्रियंक भारती बनाम उत्तर प्रदेश सरकार एवं अन्य के संदर्भ में)

5 messages

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: borlko@nic.in, csup@nic.in, cmup@nic.in, rahat@nic.in  
Cc: osd-cmo.up@up.gov.in

Fri, Oct 4, 2024 at 10:16 AM

सेवा में,

04.10.2024

अध्यक्ष महोदय,  
राजस्व परिषद, उत्तर प्रदेश,  
लखनऊ

विषय: तहसील मवाना, जिला मेरठ, हस्तिनापुर क्षेत्र की खतौनी एवं नक्शा (फसली वर्ष 1359) की प्रति उपलब्ध कराने हेतु। (मा० नेशनल ग्रीन ट्रिब्यूनल में योजित वाद संख्या 511/2023 प्रियंक भारती बनाम उत्तर प्रदेश सरकार एवं अन्य के संदर्भ में)

मान्यवर,

सविनय निवेदन है कि हस्तिनापुर क्षेत्र की बूढ़ी गंगा के फसली वर्ष 1359 की खतौनी एवं नक्शे की प्रति जिला अभिलेखागारों तथा तहसील मवाना के राजस्व अभिलेखों में उपलब्ध नहीं है। मैंने कई प्रयासों से उक्त दस्तावेजों को प्राप्त करने का प्रयास किया, किंतु अभी तक कोई सकारात्मक परिणाम प्राप्त नहीं हुआ है।

पूर्व में, मैंने सूचना का अधिकार (आरटीआई) अधिनियम 2005 के तहत भी राजस्व परिषद, उत्तर प्रदेश से उक्त खतौनी एवं नक्शे की मांग की थी, लेकिन परिषद की ओर से यह जानकारी उपलब्ध नहीं कराई गई। इन दस्तावेजों का हस्तिनापुर क्षेत्र के ऐतिहासिक, सांस्कृतिक एवं प्रशासनिक महत्व के दृष्टिकोण से अत्यंत महत्वपूर्ण होना स्पष्ट है। यह दस्तावेज न केवल प्रशासनिक कार्यों और कानूनी संदर्भों के लिए आवश्यक है, बल्कि ऐतिहासिक प्रमाण के रूप में और विभिन्न विकास योजनाओं, नदी संरक्षण, तथा क्षेत्रीय अध्ययन के संदर्भ में भी अत्यंत महत्वपूर्ण है।

इसके अतिरिक्त, मा० नेशनल ग्रीन ट्रिब्यूनल, दिल्ली के समक्ष योजित वाद संख्या 511/2023 में प्रस्तुत किए गए विभिन्न बिंदुओं के आधार पर, बूढ़ी गंगा नदी के वास्तविक स्वरूप, प्रवाह और ऐतिहासिक धारा को प्रमाणित करने के लिए फसली वर्ष 1359 की खतौनी एवं नक्शा आवश्यक है। यह दस्तावेज हस्तिनापुर क्षेत्र की ऐतिहासिक धरोहर और भू-संरचना का एक प्रामाणिक रिकॉर्ड प्रस्तुत करता है, जिसका संरक्षण और पुनःस्थापन महत्वपूर्ण है।

अतः मेरा आपसे विनम्र निवेदन है कि कृपया हस्तिनापुर क्षेत्र की फसली वर्ष 1359 की खतौनी की प्रति तथा उससे संबंधित नक्शे को यथाशीघ्र उपलब्ध कराने की कृपा करें। यदि यह दस्तावेज राजस्व परिषद या किसी अन्य संबद्ध कार्यालय में संग्रहित हो, तो कृपया उसे प्राप्त करने के लिए आवश्यक दिशा-निर्देश प्रदान करें, जिससे इस महत्वपूर्ण अभिलेख को संरक्षित किया जा सके।

आपकी इस कृपा के लिए मैं आपका सदैव आभारी रहूंगा।

सधन्यवाद

भवदीय,

संगलग्न : यथोपरि

प्रियंक भारती  
148/4 जाग्रति विहार, मेरठ-250004  
मोबाइल- 09411823194

सेवा में,

04.10.2024

अध्यक्ष महोदय,  
राजस्व परिषद, उत्तर प्रदेश,  
लखनऊ

विषय: तहसील मवाना, जिला मेरठ, हस्तिनापुर क्षेत्र की खतौनी एवं नक्शा (फसली वर्ष 1359) की प्रति उपलब्ध कराने हेतु। (मा० नेशनल ग्रीन ट्रिब्यूनल में योजित वाद संख्या 511/2023 प्रियंक भारती बनाम उत्तर प्रदेश सरकार एवं अन्य के संदर्भ में)

मान्यवर,

सविनय निवेदन है कि हस्तिनापुर क्षेत्र की बूढ़ी गंगा के फसली वर्ष 1359 की खतौनी एवं नक्शे की प्रति जिला अभिलेखागारों तथा तहसील मवाना के राजस्व अभिलेखों में उपलब्ध नहीं है। मैंने कई प्रयासों से उक्त दस्तावेजों को प्राप्त करने का प्रयास किया, किंतु अभी तक कोई सकारात्मक परिणाम प्राप्त नहीं हुआ है।

पूर्व में, मैंने सूचना का अधिकार (आरटीआई) अधिनियम 2005 के तहत भी राजस्व परिषद, उत्तर प्रदेश से उक्त खतौनी एवं नक्शे की मांग की थी, लेकिन परिषद की ओर से यह जानकारी उपलब्ध नहीं कराई गई। इन दस्तावेजों का हस्तिनापुर क्षेत्र के ऐतिहासिक, सांस्कृतिक एवं प्रशासनिक महत्व के दृष्टिकोण से अत्यंत महत्वपूर्ण होना स्पष्ट है। यह दस्तावेज न केवल प्रशासनिक कार्यों और कानूनी संदर्भों के लिए आवश्यक है, बल्कि ऐतिहासिक प्रमाण के रूप में और विभिन्न विकास योजनाओं, नदी संरक्षण, तथा क्षेत्रीय अध्ययन के संदर्भ में भी अत्यंत महत्वपूर्ण है।

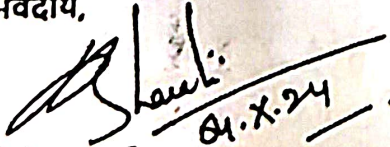
इसके अतिरिक्त, मा० नेशनल ग्रीन ट्रिब्यूनल, दिल्ली के समक्ष योजित वाद संख्या 511/2023 में प्रस्तुत किए गए विभिन्न विंदुओं के आधार पर, बूढ़ी गंगा नदी के वास्तविक स्वरूप, प्रवाह और ऐतिहासिक धारा को प्रमाणित करने के लिए फसली वर्ष 1359 की खतौनी एवं नक्शा आवश्यक है। यह दस्तावेज हस्तिनापुर क्षेत्र की ऐतिहासिक धरोहर और भू-संरचना का एक प्रामाणिक रिकॉर्ड प्रस्तुत करता है, जिसका संरक्षण और पुनःस्थापन महत्वपूर्ण है।

अतः मेरा आपसे विनम्र निवेदन है कि कृपया हस्तिनापुर क्षेत्र की फसली वर्ष 1359 की खतौनी की प्रति तथा उससे संबंधित नक्शे को यथाशीघ्र उपलब्ध कराने की कृपा करें। यदि यह दस्तावेज राजस्व परिषद या किसी अन्य संबद्ध कार्यालय में संग्रहित हो, तो कृपया उसे प्राप्त करने के लिए आवश्यक दिशा-निर्देश प्रदान करें, जिससे इस महत्वपूर्ण अभिलेख को संरक्षित किया जा सके।

आपकी इस कृपा के लिए मैं आपका सदैव आभारी रहूंगा।

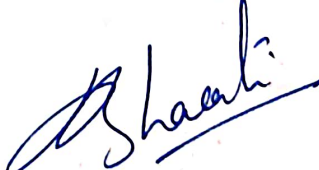
साधन्यवाद

भवदीय,

  
04.10.24

प्रियंक भारती  
148/4 जाग्रति विहार, मेरठ-250004  
मोबाइल- 09411823194

संगलग्न : यथोपरि



उत्तर

सवाल नमूना

BRAHAM PAL  
ADVOCATE, GATE

भूमि प्राप्त -  
प्रार्थना पत्र देने का दिनांक - 01/07/2022.  
ब्रह्मपाल सिंह एडवोकेट

ग्राम, पटाना व तहसील -  
व जिला -  
ग्राम हासिनापुर पोडवान  
पटाना कच्छी - हासिनापुर  
तहसील - मवाना  
जिला - मेरठ

नमूना चाहिए -  
नमूना खतोनी फसलीकरी  
1359.  
खतरा नम्बर  
764, 792, 793, 794  
795, 845 व 860.

ग्राम हासिनापुर पोडवान  
पटाना - हासिनापुर  
तहसील - मवाना  
जिला - मेरठ।

10-13 स्टाम्प -  
को 13/-

हो. प्राप्त

*Brahm Pal Singh*

BRAHAM PAL SINGH  
ADVOCATE, GATE  
फोन नं 9358414481.

प्रार्थना पत्र 13299  
0.1 JUL 2022  
स्टाम्प नं 131

अभिनेता  
संख्या

*Shree*



श्रीमान जी  
 वॉलेंट मरिजियस  
 दाद डू होला नही  
 पाय नही। डू  
 AAKK (B)

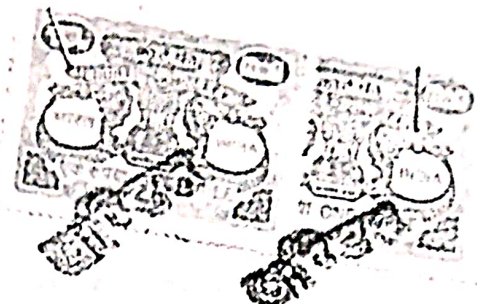
प्राची को उपयोग बखति कर समाधान  
 करने हेतु कृपया लिख जाये।

अजय अमित उपाय

12 JUL 2021

*Shreeati*

नकल सवाल



नाम प्रार्थी - प्रियंक भारती

प्रार्थना पत्र दिनांक - 16/12/22

ग्राम, परगना, तहसील व जिला - ग्राम हस्तिनापुर पाण्डवान  
परगना हस्तिनापुर  
तहसील - भवाना, जिला मेरठ

नकल सवाल - नकल स्वतंत्री बूढ़ी गंगा व फसली वर्ष 1359

ग्राम - हस्तिनापुर पाण्डवान  
परगना - हस्तिनापुर  
तहसील भवाना

C-179

RK/N-N

*[Handwritten signature]*

महोदया

आम हस्तिनापुर पाण्डवान के वर्ष 1359 के नकल प्रार्थना पत्र के अन्तर्गत निरोक्षण किया गया स्वतंत्र वर्ष 1359 के नकल पाया गया

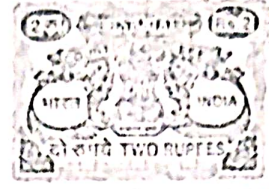
*[Handwritten signature]*  
30/12/22  
R. S.

*[Handwritten signature]*

प्रार्थी *[Handwritten signature]*  
16/12/22  
प्रियंक भारती  
मोठ 9511823914

प्रेषित।

*[Handwritten signature]*  
तहसीलदार  
भवाना (मेरठ)  
20.11.22



एवाक नकल

नाम प्रार्थी - ब्रह्मपाल सिंह, एडवोकेट.

प्रार्थना पत्र देने का दिनांक - 27.01.2023

नाम मौजा, पटाना, तहसील - हास्तिनापुर मौजा,  
पटाना हास्तिनापुर, तहसील-फवाग  
रा जिला मेरठ।

नकल जो न्यायिए - खतोनी 1359 क०.

बेइमत - बूढी गंगा.

खतरो नम्बर - 596, 530, 531

हो प्रार्थी -

Brahmal Singh

Advocate.

BRALMAL P. SINGH  
ADVOCATE, MEERUT

फोन नं० - 9358414481

bas

प्रार्थना पत्र संख्या 7908

प्रार्थना पत्र का दिनांक 27-01-2023

रदामा क्रमांक 250

प्रतिपक्ष विरुद्धाधिकार की जाये।

[Signature]  
राज्य दण्डोत्पन्न

अभिनेता प्रति पत्र दिनांक

हस्ताक्षर दण्डोत्पन्न

[Signature]

श्रीमान को,

वांछित अधिकतम  
 50 टोन रखा

जाया जाता

80  
 RR RIC (P)

प्रार्थी को उपरोक्त क्षति का समाधान  
 करने हेतु सूचित किया जाये।

राजेश्वर अभिलेखपाल

03 FEB 2023

Shree

### Annexure 3



True Copy

*Shawali*



85mm f/1.88 1/100s ISO1416  
11/24/2024, 17:26 Hastinapur Pandwan Ut...

**True Copy**

*Shawali*



# ANNEXURE 4

ऑनलाइन आरटीआई स्थिति प्रपत्र

पंजीकरण संख्या	DPTRB/R/2024/80184
नाम	PRIYANK BHARATI
फाइलिंग की तारीख	20/09/2024
स्थिति	आवेदन को निस्तारण करना दिनांक 25/10/2024

Reply :- please find the attached file for your information.

दस्तावेज़ देखें

## PIO Details

PIO NAME	Anju Katiyar
Desinnation	OSD
Phone No.	9415547402
Email Id	jansuchanaprakosth@gmail.com

## नोडल अधिकारी विवरण

नाम	Anju Katiyar
ईमेल आईडी	jansuchanaprakosth@gmail.com

*Anju Katiyar*

आरटीआई आवेदन प्रिंट करें

प्रिंट स्थिति

वापस जाओ

43/50/24-T  
25/10/2024

नगरपालिका राजस्व परिषद, उत्तर प्रदेश, अनुभाग-5, लखनऊ  
संख्या-जे-100/15-सू03A03A0/2024 दिनांक-25-10-2024

जनसूचना अधिकारी  
राजस्व परिषद, उ0प्र0  
लखनऊ ।

कृपया सूचना अधिकार अधिनियम-2005 के अंतर्गत आवेदक श्री प्रियंक भारती, 148/4 जाग्रति विहार, मेरठ-250004 के आवेदन दिनांक 10.09.2024 एवं 20.09.2024 में उल्लिखित विन्दुओं की सूचना उपलब्ध कराये जाने विषयक अपने पत्र संख्या क्रमशः-43/24/सू03A03A0/22972/24, दिनांक 17.09.2024 तथा पत्र संख्या-50/24/सू03A03A0/23018/24, दिनांक 27.09.2024 का कृपया सन्दर्भ ग्रहण करें।

आवेदक के आवेदन पत्र दिनांकित-10.09.2024 एवं 20.09.2024, में उल्लिखित संबंधित विन्दुओं के संगंध में वांछित सूचना निम्नवत् है --

क्रम	विन्दु	सूचना
1	वर्ष 1947 से लेकर वर्तमान तक राजस्व विभाग द्वारा किस-किस योजना तहत आदेश दिया गया, जिसमें धारा 132 की आरक्षित जलमग्न भूमि को किसी व्यक्ति या संस्था को आवंटित किया जा सकता हो। यदि इस संदर्भ में कोई आदेश दिया गया हो, तो कृपया उक्त आदेश की प्रमाणित प्रति उपलब्ध करायें।	जलमग्न श्रेणी यथा (तालाब, पोखर, झील आदि) की भूमि उ0प्र0राजस्व संहिता 2006 की धारा 77(1) (पूर्व अधिनियम उ0प्र0जमींदारी विनाश एवं भूमि व्यवस्था अधि0 1950 की धारा-132) से आच्छादित भूमि की श्रेणी है, जिस पर भूमिधर अधिकार उद्भूत नहीं होते हैं।
2	नसबंदी योजना के संचालन की अवधि (आरंभ और समाप्ति) के साथ-साथ योजना के अंतर्गत प्रदेश सरकार द्वारा किस प्रकार से प्रत्येक पात्र व्यक्ति को कितनी भूमि पट्टे पर देने की घोषणा की गयी थी। कृपया इस संबंध में जारी आदेश/गजट की प्रमाणित प्रति उपलब्ध करायें।	सूचना संसृजित नहीं है।
3	प्रदेश सरकार द्वारा भूमिहीन श्रमिकों (लैंडलेस लेवसी)या पुनर्वासित व्यक्तियों को कितनी भूमि पट्टे पर दी गयी थी, उसकी घोषणा या आदेश से संबंधित प्रमाणित प्रति उपलब्ध करायें।	सूचना संसृजित नहीं है।

कृपया तदनुसार अपने स्तर से आवेदक को अवगत कराने का कष्ट करें।

15-10-2024  
सहायक जनसूचना अधिकारी,  
राजस्व परिषद, उ0प्र0, लखनऊ।

संख्या व दिनांक यथोक्त

1.प्रतिलिपि श्री प्रियंक भारती, 148/4 जाग्रति विहार, मेरठ-250004 के आवेदन दिनांक 10.09.2024 एवं 20.09.2024 को सूचनार्थ प्रेषित । (रजिस्टर्ड डाक द्वारा)

Shreeta

सहायक जनसूचना अधिकारी,  
राजस्व परिषद, उ0प्र0, लखनऊ।

सेवा में,

जन सूचना अधिकारी, राजस्व विभाग,  
लखनऊ

10/09/2024

विषय: सूचना का अधिकार अधिनियम, 2005 के तहत सूचना प्राप्ति हेतु आवेदन।

महोदय/महोदया,

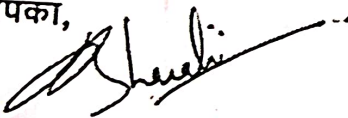
मैं, प्रियंक भारती, 148/4 जाग्रति विहार, मेरठ-250004, सूचना का अधिकार अधिनियम, 2005 के अंतर्गत निम्नलिखित सूचनाएं प्राप्त करना चाहता हूँ:

1. वर्ष 1947 से लेकर वर्तमान तक राजस्व विभाग द्वारा किस-किस योजना तहत आदेश दिया गया, जिसमें धारा 132 की आरक्षित जलमग्न भूमि को किसी व्यक्ति या संस्था को आवंटित किया जा सकता हो। यदि इस संदर्भ में कोई आदेश दिया गया हो, तो कृपया उक्त आदेश की प्रमाणित प्रति उपलब्ध कराएं।
2. नसबंदी योजना के संचालन की अवधि (आरंभ और समाप्ति) के साथ-साथ योजना के अंतर्गत प्रदेश सरकार द्वारा किस प्रकार से प्रत्येक पात्र व्यक्ति को कितनी भूमि पट्टे पर देने की घोषणा की गई थी। कृपया इस संबंध में जारी आदेश/गजट की प्रमाणित प्रति उपलब्ध कराएं।
3. प्रदेश सरकार द्वारा भूमिहीन श्रमिकों (लैंडलैस लैबर्स) या पुनर्वासित व्यक्तियों को कितनी भूमि पट्टे पर दी गई थी, उसकी घोषणा या आदेश से संबंधित प्रमाणित प्रति उपलब्ध कराएं।

साथ ही, कृपया उक्त सूचनाएं प्रमाणित प्रतिलिपियों के रूप में निर्धारित समय सीमा के भीतर उपलब्ध कराने का कष्ट करें।

सूचना का अधिकार अधिनियम 2005 के अनुसार, देय शुल्क जमा किया जा रहा है। कृपया नियमानुसार आगे की प्रक्रिया पूरी करने का कष्ट करें।

आपका,




प्रियंक भारती

148/4 जाग्रति विहार, मेरठ-250004

मोबाइल : 09411823914

True Copy



तहसील मवाना में बूढ़ी गंगा के चकबंदी/बंदोबस्त में हुई अनियमितताओं के संबंध में (In  
reference to OA 511/2023 Hon'ble NGT)

5 messages

Priyank Bharati <naturalsciencetrustmrt@gmail.com>

Wed, Sep 11, 2024 at 12:51 PM

To: chakbandiayukt@gmail.com, cmup@nic.in, osd-cmo.up@up.gov.in

True Copy



चकबंदी आयुक्त,  
चकबंदी निदेशालय,  
उत्तर प्रदेश

**विषय: तहसील मवाना में बूढ़ी गंगा के चकबंदी/बंदोबस्त में हुई अनियमितताओं के संबंध में।**

महोदय,

निवेदन है कि तहसील मवाना, जिला मेरठ में स्थित बूढ़ी गंगा, जो उत्तर प्रदेश जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम, 1950 (धारा 132) के अंतर्गत आरक्षित भूमि थी, उसके चकबंदी और बंदोबस्त के दौरान रकबे में अनियमित कटौती कर दी गई है। यह अत्यंत खेदजनक है कि चकबंदी विभाग ने इस प्रक्रिया में सभी नियमों को अनदेखा कर दिया। उक्त भूमि, जिसे प्राकृतिक और सांस्कृतिक धरोहर के रूप में संरक्षित किया जाना चाहिए था, अब चकबंदी के अनुचित फैसलों के कारण खतरे में है।

बड़ी दुख की बात है कि इतनी बार आपके कार्यलय को पत्र लिखे आपके कार्यलय से हर बार मुझे भी पत्र प्राप्त हुआ पर जिला स्तर से बंदोबस्त अधिकारी इस पर कोई भी उत्तर नहीं दे पाए। आज तक कोई भी कार्यवाही नहीं हो पाई यह बहुत ही दुखद है। इससे यह स्पष्ट होता है कि यदि उच्च प्रशासनिक स्तर पर जवाबदेही सुनिश्चित नहीं हो पा रही है, तो आम जनता के लिए न्याय की स्थिति अत्यंत दयनीय हो गई है। अगर आपके कार्यालय (दिनांक- 04.09.24; 22.8.24; 08.08.24; 28.06.24) के पत्र के बाद भी कार्यवाही नहीं हो पा रही, जून से सितम्बर आ गया पर सुनवाई नहीं हुई महोदय जी, तो न्याय की उम्मीद कहा से रखी जाये।

अतः आपसे विनम्र निवेदन है कि इस प्रकरण की जांच कर, बूढ़ी गंगा की भूमि से संबंधित अनियमितताओं को दूर किया जाए और दोषी के खिलाफ कड़ी कार्रवाई की जाए। साथ ही, प्रभावित रकबे का पुनः निर्धारण कर इस आरक्षित भूमि को उसकी वास्तविक स्थिति में बहाल किया जाए। यह जनहित में अत्यंत आवश्यक है कि प्राकृतिक धरोहरों की रक्षा के लिए कानून का पालन हो और आमजन को न्याय मिले।

आपके उत्तर और त्वरित कार्रवाई की प्रतीक्षा में हूँ।

सादर धन्यवाद

आपका,

संगलग्न : यथोपरि

प्रतिलिपि:

1. मा० मुख्यमंत्री जी, उत्तर प्रदेश शासन

प्रियंक भारती

148/4 जाग्रति विहार, मेरठ  
मोबाइल : 09411823914

 VERY URGENT LETTER.pdf  
1130K

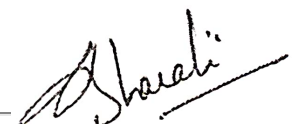
Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: csup@nic.in, rahat@nic.in, chakbandiayukt@gmail.com, cmup@nic.in, osd-cmo.up@up.gov.in, "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

Wed, Sep 11, 2024 at 7:43 PM

[Quoted text hidden]

True Copy

 VERY URGENT LETTER.pdf  
1130K



सेवा में,

11.09.24

चकबंदी आयुक्त,  
चकबंदी निदेशालय,  
उत्तर प्रदेश

**विषय: तहसील मवाना में बूढ़ी गंगा के चकबंदी/बंदोबस्त में हुई अनियमितताओं के संबंध में |**

महोदय,

निवेदन है कि तहसील मवाना, जिला मेरठ में स्थित बूढ़ी गंगा, जो उत्तर प्रदेश जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम, 1950 (धारा 132) के अंतर्गत आरक्षित भूमि थी, उसके चकबंदी और बंदोबस्त के दौरान रकबे में अनियमित कटौती कर दी गई है। यह अत्यंत खेदजनक है कि चकबंदी विभाग ने इस प्रक्रिया में सभी नियमों को अनदेखा कर दिया। उक्त भूमि, जिसे प्राकृतिक और सांस्कृतिक धरोहर के रूप में संरक्षित किया जाना चाहिए था, अब चकबंदी के अनुचित फैसलों के कारण खतरे में है।

बड़ी दुख की बात है कि इतनी बार आपके कार्यलय को पत्र लिखे आपके कार्यलय से हर बार मुझे भी पत्र प्राप्त हुआ पर जिला स्तर से बंदोबस्त अधिकारी इस पर कोई भी उत्तर नहीं दे पाए। आज तक कोई भी कार्यवाही नहीं हो पाई यह बहुत ही दुखद है। इससे यह स्पष्ट होता है कि यदि उच्च प्रशासनिक स्तर पर जवाबदेही सुनिश्चित नहीं हो पा रही है, तो आम जनता के लिए न्याय की स्थिति अत्यंत दयनीय हो गई है। अगर आपके कार्यालय (दिनांक- 04.09.24; 22.8.24; 08.08.24; 28.06.24) के पत्र के बाद भी कार्यवाही नहीं हो पा रही, जून से सितम्बर आ गया पर सुनवाई नहीं हुई महोदय जी, तो न्याय की उम्मीद कहा से रखी जाये।

अतः आपसे विनम्र निवेदन है कि इस प्रकरण की जांच कर, बूढ़ी गंगा की भूमि से संबंधित अनियमितताओं को दूर किया जाए और दोषी के खिलाफ कड़ी कार्रवाई की जाए। साथ ही, प्रभावित रकबे का पुनः निर्धारण कर इस आरक्षित भूमि को उसकी वास्तविक स्थिति में बहाल किया जाए। यह जनहित में अत्यंत आवश्यक है कि प्राकृतिक धरोहरों की रक्षा के लिए कानून का पालन हो और आमजन को न्याय मिले।

आपके उत्तर और त्वरित कार्रवाई की प्रतीक्षा में हूँ।

सादर धन्यवाद

आपका,

संगलग्न : यथोपरि

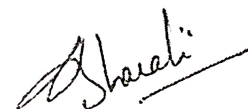


प्रियंक भारती  
148/4 जाग्रति विहार, मेरठ  
मोबाइल : 09411823914

प्रतिलिपि:

1. मा० मुख्यमंत्री जी, उत्तर प्रदेश शासन

True Copy



4 Sept 2024

शासन संदर्भ

प्रेषक,

चकबन्दी आयुक्त,  
उत्तर प्रदेश,  
लखनऊ।

सेवा में,

बन्दोबस्त अधिकारी चकबन्दी,  
मेरठ।

पत्र संख्या-

05/72/1295/प0सा0-4/24,

दिनांक 04 सितम्बर, 2024

विषय :-

मा0 नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली OA नंबर 511/2023 के संदर्भ में।

महोदय,

उपरोक्त विषयक निदेशालय के समसंख्यक पत्र दिनांक 08.08.2024 एवं 22.08.2024 का संदर्भ ग्रहण करें, जिसके द्वारा श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ के शिकायती प्रार्थना पत्र दिनांक 27.07.2024 पर नियमानुसार आवश्यक कार्यवाही कराते हुये कृत कार्यवाही से परिवादी को भी अवगत कराकर जांच आख्या निदेशालय को यथाशीघ्र उपलब्ध कराने के निर्देश दिये गये थे, जो अभी तक अप्राप्त है। इसी सम्बन्ध में उक्त परिवादी का पुनः शिकायती प्रार्थना पत्र दिनांक 27.07.2024 प्राप्त हुआ है।

अतः उक्त शिकायती प्रार्थना पत्र दिनांक 27.07.2024 की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि शिकायती प्रार्थना पत्र दिनांक 27.07.2024 में उल्लिखित बिन्दुओं की जांच कराकर नियमानुसार आवश्यक कार्यवाही कराते हुए कृत कार्यवाही से आवेदक एवं निदेशालय को यथाशीघ्र अवगत कराना सुनिश्चित करें, ताकि शासन को वस्तुस्थिति से अवगत कराया जा सके।

संलग्नक-उपरोक्तानुसार।

भवदीय,

|  
(रण विजय सिंह)  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि : श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ को उनके शिकायती प्रार्थना पत्र दिनांक 27.07.2024 के संदर्भ में सूचनार्थ।

36  
(रण विजय सिंह)  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

d/cont/RS/letters 2017-18

True Copy

Sharada

22 August 2024

प्रेषक,

चकबन्दी आयुक्त,  
उत्तर प्रदेश,  
लखनऊ।

सेवा में,

बन्दोबस्त अधिकारी चकबन्दी,  
मेरठ।

पत्र संख्या-05/72/1295/प0सा0-04/24,

दिनांक 22 अगस्त, 2024

विषय :- मा0 नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली OA नंबर 511/2023 के संदर्भ में।  
महोदय,

उपरोक्त विषयक निदेशालय के समसंख्यक पत्र दिनांक 08.08.2024 का संदर्भ ग्रहण करें, जिसके द्वारा श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ के शिकायती प्रार्थना पत्र दिनांक 27.07.2024 पर नियमानुसार आवश्यक कार्यवाही कराते हुये कृत कार्यवाही से परिवादी को भी अवगत कराकर जांच आख्या निदेशालय को यथाशीघ्र उपलब्ध कराने के निर्देश दिये गये थे, जो अभी तक अप्राप्त है। इसी सम्बन्ध में शासन के पत्र संख्या-आई/714714/एक-8-2024-रा0-8; दिनांक 14.08.2024 के साथ संलग्न उक्त परिवादी का पुनः शिकायती प्रार्थना पत्र दिनांक 27.07.2024 प्राप्त हुआ है।

अतः उक्त शिकायती प्रार्थना पत्र में उल्लिखित बिन्दुओं का नियमानुसार परीक्षण कराकर आवश्यक कार्यवाही कराते हुए कृत कार्यवाही से आवेदक एवं निदेशालय को यथाशीघ्र अवगत कराना सुनिश्चित करें। ताकि शासन को वस्तुस्थिति से अवगत कराया जा सके।

संलग्नक-उपरोक्तानुसार।

भवदीय,

( रण विजय सिंह )  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि : 1- अनु सचिव, राजरव अनुभाग-8, उत्तर प्रदेश शासन को उनके पत्र संख्या-आई/714714/एक-8-2024-रा0-8, दिनांक 14.08.2024 के संदर्भ में सूचनार्थ प्रेषित।

2- श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ को उनके शिकायती प्रार्थना पत्र दिनांक 27.07.2024 के संदर्भ में सूचनार्थ।

( रण विजय सिंह )  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

True Copy

*Shakti*

08 August 2024

प्रेषक,

चकबन्दी आयुक्त,  
उत्तर प्रदेश,  
लखनऊ।

सेवा में,

बन्दोबस्त अधिकारी चकबन्दी,  
मेरठ।

पत्र संख्या- 72 / 1295 / प0सा0-61 / 24.

दिनांक 08 अगस्त, 2024

विषय :- मा0 नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली OA नंबर 511/2023 के संदर्भ में।  
महोदय,

उपरोक्त विषयक श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ के शिकायती प्रार्थना पत्र दिनांक 27.07.2024 की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि शिकायती प्रार्थना पत्र में उल्लिखित तथ्यों की जांच इस कार्यालय के निर्गत आदेश दिनांक 19.09.2023 के क्रम में शिकायती प्रार्थना पत्र की जांच / निस्तारण के समय ग्राम में सुनवाई की फोटोग्राफी/वीडियोग्राफी एवं परिवादी का बयान शपथ पत्र के माध्यम से अथवा ग्राम के दो कृषकों के गवाह स्वरूप हस्ताक्षर कराकर नियमानुसार आवश्यक कार्यवाही कराते हुये कृत कार्यवाही से परिवादी को भी अवगत कराकर जांच आख्या निदेशालय को यथाशीघ्र उपलब्ध कराना सुनिश्चित करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

/

(रण विजय सिंह)  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि : श्री प्रियंक भारती, निवासी 148/4 जाग्रति विहार, जनपद मेरठ को उनके शिकायती प्रार्थना पत्र दिनांक 27.07.2024 के सन्दर्भ में सूचनार्थ।

36

(रण विजय सिंह)  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

True Copy

Shawali

28 June 2024

प्रेषक,

चकबन्दी आयुक्त,  
उत्तर प्रदेश,  
लखनऊ।

सेवा में,

जिलाधिकारी/जिला उप संचालक चकबन्दी,  
मेरठ।

पत्र संख्या- 66/671/प0सा0-4 /24,

दिनांक 20 जून, 2024

विषय :- हस्तिनापुर स्थित बूढी गंगा नदी की जमीन को चकबन्दी प्रक्रिया में लाये जाने के संबंध में।

महोदय,

उपरोक्त विषयक श्री प्रियंक भारती, निवासी 148/4, जाग्रति बिहार, जनपद मेरठ-250005 के शिकायती प्रार्थना पत्र दिनांक 18.06.2024 को मूलरूप में संलग्न कर इस अनुरोध के साथ प्रेषित है कि शिकायती प्रार्थना पत्र में उल्लिखित तथ्यों की जाँच इस कार्यालय के निर्गत आदेश दिनांक 19.09.2023 के क्रम में शिकायती प्रार्थना पत्र की जाँच/निस्तारण के समय ग्राम में सुनवाई की फोटोग्राफी/वीडियोग्राफी एवं परिवादी का बयान शपथ पत्र के माध्यम से अथवा ग्राम के दो कृषकों के गवाह स्वरूप हस्ताक्षर कराकर परिवादी को सुनकर नियमानुसार आवश्यक कार्यवाही कराते हुये कृत कार्यवाही से परिवादी को भी अवगत कराने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

भवदीय,

( रण विजय सिंह )  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि : श्री प्रियंक भारती, निवासी 148/4, जाग्रति बिहार, जनपद मेरठ-250005 को उनके शिकायती प्रार्थना पत्र दिनांक 18.06.2024 के सन्दर्भ में सूचनार्थ।

( रण विजय सिंह )  
संयुक्त संचालक चकबन्दी,  
कृते आयुक्त।

*Shawali*